Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

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				************	Applicant
			Versus	A	αΛ -
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			Part A,B & C		
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Sl. No.		Description	of documents		Page
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Check on

April 18 C.

Section Officer / In charge

nexure - A

F- 82
ALLAHABADA

CAT- 82
CENTRAL ADMINISTRATIVE TRIB INAL; ALLAHABAD/
CIRCUIT BENCH, LUCKNOW

INDEX - SHEET

CAUSE TITLE O.A. 89487 DF 198

Name of the Parties Nand Kumar

POHS.

G.M. N. Rly

Nº KU

Part A. B and C

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514		DESCRIPTION DE DOCUMENTS
	A	General Index
7	A-2.	croles sheet
	A3.	Judgment dt. 1-5-89 4 (Allowed)
	A	Retition along with Amurice: 20
	4 .	Courter Affidavit Alang 12
	A6:	Rejoinder Affidait 7
	Bi	Vakalatrama (Power) 1
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Petitian Bench Copy only.

खालुह महातात १५१६९

CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

Registration No.

894

of 1987

APPLICANT (s) Mand Kuma

RESPONDENT(s) G-M., N. R.ly, New Delki a- 2 others

Articulars to be examined

Endorsement as to result of Examination

- 1. Is the appeal competent?
- 2. (a) Is the application in the prescribed form?
 - (b) Is the application in paper book form?
 - (c) Have six complete sets of the application been filed?
- 3. (a) Is the appeal in time?
 - (b) If not, by how many days it is beyond time?
 - (c) Has sufficient case for not making the application in time, been filed?
- 4. Has the document of authorisation; Vakalatnama been filed?
- Is the application accompanied by B. D./Postal-Order for Rs. 50/-
- 6. Has the certified copy/copies of the order (s) against which the application is made been filed?
- 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?
 - (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly ?

48

No

ys (see filed)

78

43

43

full Copy

73

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Particulars to be Examined

Endorsement as to result of Examination

- (c) Are the documents referred to in (a) above neatly typed in double space?
- 8. Has the index of documents been filed and paging done properly?
- 9. Have the chronological details of representation made and the outcome of such representations been indicated in the application?
- 10. Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal?
- Are the application/duplicate copy/spare copies signed?
- Are extra copies of the application with Annexurentiled?
 - (a) Identical with the original?
 - (b) Defective?
 - (c) Wanting in Annxures

- 13. Have file size envelopes bearing full addresses, of the respondents been filed?
- 14. Are the given addresses, the registered addresses?
- Do the names of the parties stated in the 15. copies tally with those indicated in the application?
- Are the translations certified to be true or supported by an Affidavit affirming that they are true ?
- 17. Are the facts of the case mentioned in item No. 6 of the application?
 - (a) Concise?
 - (b) Under distinct heads?
 - (c) Numbered consectively?
 - (d) Typed in double space on one side of the paper?
- Have the particulars for interim order prayed for indicated with reasons?

Photo Copies filed.

Yes in it copy only.

110

No

Not identical with original

No

M.A.

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19. Whether all the remedies have been exhaused.

approved the Case may be list on 14-10.87

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आदेश पत्रक ORDER SHEET

अपील निर्देश आवेदन रजिस्टर में सं०

No. in Reference Application Register

894-8)

अपील अधिकरण Appellate Tribunal

अपीलार्थी

आवेदक

Appellant Applicant

अपीलार्थी आवेदक द्वारा

बनाम

प्रत्यर्थी

Appellant-Applicant

Vs.

Respondent

प्रत्यर्थी द्वारा Respondent

आदेश की क्रम संख्या और तारीख Serial number of order and date

संक्षिप्त आदेश, निर्देश दते हुए,यदि आवश्यक हो Brief order, mentioning reference, if necessary पालन कैसे हुआ और पालन करने की तारीख How complied with and date of compliance

14-10-87

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IN THE CENTRAL ADMINISTRATUVE TRID'INAL

ALLAHAJAD

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Sl.No. of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (ifan taken on order
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Hon. D. S. Ton Sra-AM. Hom. G.S. Sharana JM

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GIRCUIT DENCE AT LECENO.

O.A./F.A. No. 994 1987

Mand Kr.

Applicant(s)

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Respondent(s)

Orders

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30/3/89

Hon' Mr. D.S. Misra, A.M. Hon' Mr. D.K. Agrawal, J.M.

On the request of the learned counse &for the applicant, the case is adjourned to 1-5-89, for hearing.

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Registered

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD CIRCUIT BENCH, GANDHI BHAWAN. LUCKNOW

No.CAT/CB/LKO/ 1289 Dated: 10.5.09

OFFICE - MEMO

Registration No. O.A. 874 of 1937.

Mand Kumaz. Applicant's Vers4s Respondent 's Union of Inchica A copy of the Tribunal's Order/Judgement dated 1.5 87 in the abovenoted case is forwarded for necessary action.

For DEPUTY REGISTRAR (H)

Encl : Copy of Order/Judgement dated / C. A.T.

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R/c S. E. 70/6 Haide cond. Colony N. Ry charlogh Ito.

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
Lucknow Circuit Bench

Registration O, A. No. 864 of 1987

Nand Kumar

. 9° °

Applicant

Versus

G.M. Northern Railway, New Delhi and Others Opposite Parties.

Hon, Justice K.Nath, V.C. Hon, D.S. Misra, A.M.

(By Hon. Justice K. Nath, V.C.)

This application under Section 19 of the Administrative Tribunals Act, 1985 seeks an order to quash the applicant's reversion order dated 28.8.87 contained in Annexure-I to the application and seeks a further direction to restrain the opposite parties from reverting the applicant to the lower grade till a regular incumbent is posted on the permanent vacancy of Supdt. Telephone Operator in Lucknow Division.

- 2. Affidavits have been exchanged and we have heard the learned counsel for the parties.
- 3. The applicant was working as a Chief Telephone Operator in the scale of Rs. 550-750 when one N.P. Srivastava who was working as Supdt. Telephone Operator proceeded on leave on 4.4.1986. During the leave period upto 30.4.1986 the applicant continued to

under the Rules. He was contemplated to be allowed to work on the lower grade post of Rs. 550 - 750 on adhoc basis.

The learned counsel for the applicant points 6. out that even the adhoc appointment on the post of Rs.550 - 750 has been regularised as set out in an order dated 10.5.88 annexed to the applicant's rejoinder affidavit dated 26.9.1988. The contention is that on account of regularization in the grade of Rs.550 - 750 the applicant cannot be said to hold a double adhoc promotion on the post of Supdt. Telephone Operator. Be that as it may, the provisions of this circular dated 17.8.78 clearly contemplate that the person who has been appointed on adhoc basis to the Headquarter: controlled post of the Supdt. Telephone Operator is entitled to continue to hold that post till a regular incumbent is appointed and reports for duty. learned counsel for the applicant says, and the learned counsel for the opposite parties has no ground or basis to revert that till now no regular incumbent to the post of Supdt. Telephone Operator has been appointed. In this view of the matter, we are of the opinion that the applicant is entitled to continue to hold the post of Supdt. Telephone Operator till such time as the opposite parties appoint a regular incumbent for that post and the appointed incumbent reports for duty. The application is allowed to the extent that the order of the applicants for reversion contained in Annexure-I is



quashed and the applicant will be allowed to continue to work on the post of Supdt. Telephone Operator till such time as a regular incumbent is appointed and reports for duty on that post. Parties will bear their own cost.

Member (A)

Vice Chairman

Dated the 1st May, 1989. RKM

Meg. No 094 of 1912 Course Administrative T. 19102

OR Date of Receipt

Pro, Registrar

IN THE CENTEAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, ALLAHABAD

Nand Kumar

Applicant

Versus

The General Manager, N.Rly. New Delhi. & Others.

Respondents.

INDEX

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	6.	Annexure - V. Letter No.561E/11-1/Tele Op.dt. 9.1.87 showing sanctioned strength of two operators in the grade 700-900.	16
-	7.	Annexure - VI. letter No.752E/6-2/Eng/85 dt. 18.10.85 showing ad-hoc promotion of Sri Ram Bali Singh in grade 550-750.	17
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	10.	Vakalatnama.	20

Noted for 14/10/87

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH, ALLAHABAD.

Between

Date of Receipt

by fost Shout the Book of Standard

Nand Kumar (N.K.Srivastava) aged about ** Sylvatur.

S/o late Sri Mathura Prasad, R/o S.E.78/E Haider

Canal Colony, N.Rly.Charbagh, Lucknow.

... Applicant

And

- The General Manager, Northern Railway, Head Quarters Office Baroda House, New Delhi.
- 2. D.R.M Northern Railway, Hazratganj, Lucknow.
- 3. Senior Divisional Personal Officer, Northern Railway, Hazratganj, Lucknow.

.... Respondents.

Details of Application :

Particulars of the applicant

(i) Name of the Nand Kumar
Applicant. (N.K.Srivastava)

(11) Name of father Late Sri Mathura Prasad

(iii) Designation and office in which employed. Supdt. Telephone Operator Divisional Office, Northern Railway, Lucknow.

(iv) Office address. As above in (iii).

(v) Address for Nand Kumar service of SE 78/E Haider Canal colony N.Rly.Charbagh, Lucknow.

- 2. Particulars of the respondents:
 - The General Manager, Northern Railway, Head Quarters Office Baroda House, New Delhi.

• • • • •



- D.R.M. Northern Railway, Hazratganj, Lucknow.
- Senior Divisional Personal Office, Northern Railway, Hazratganj, Lucknow.
- Particulars of the order
 against which application
 is made;

The application is against the following order:

- (1) Order No. 561 F/6-2/Tele-Operator.
- (ii) Date 28.8.87
- (iii) Passed by Senior Divisional Personnel Officer, Northern Railway,
 Lucknow.
- (iv) Subject in Reversion from the grade of Supdt. (Rs.700-900) to the grade of C. T.O. (Rs. 550-750).
- 4. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation.

The applicant further declares that the application is within the limitation prescribed in Sec. 21 of the Administrative Tribunal Act 1985.

6. Facts of the case:

The facts of the case are given below: -

1. That the applicant was continuously working as Chief Telephone Operator in the grade (Rs.550-750)

Has

•••• 3



in the Divisional Office Northern Railway Lucknow from 1.8183 to 30.4.86 and was senior most Telephone Operator in the Division at that time also except one i.e. Sri N.P.Srivastava. Sri N.P.Srivastava fell ill from 4.4.86 to 30.4.86. When the Market applicant being senior most in the division officiated in the post of Supdt. Telephone Operator and on retirement of Sri N.P. Srivastava on 30.4.86 the applicant was promoted as Supdt. Telephone Operator in the vacancy caused by retirement of Sri N.P. Srivastava from 1.5.86 and has been working as such continuously since then.

2. That the post of Supdt. Telephone Operator is however a Head Quarter controlled post and the seniority is reckoned on Zone wise, hence the appointment of the applicant in the grade of Supdt. Telephone Operator (Rs. 700-900) was on ad-hoc basis till the time the regular incumbent in turn was appointed on permanent basis by the Head Office. However as no person was appointed by the Head Office to the post of Supdt. Telephone Operator which has fallen vacant on 1.5.86 on the retirement of Sri N.P.Srivastava the applicant was working on this post in the grade of Rs.700-900.

3. That Circular No. 831 F/63/2-XI (Fi v) dated 17.8.78 (Serial No. 7068A) is which has a statutory force is as follows:

Subject - Filling up of Headquarters-controlled Posts on Divisions.

It has been experienced that a number of Head-Quarters Controlled posts on the Division, remain

1180





unfilled for considerable periods, because the seniormost eligible staff who are posted on transfer, neither move promptly nor give their refuaal (in writing) for promotion and as a result there is avoidable and serious delay in filling these vacancies.

- 2. In or-der to ensure prompt filling up of the vacancies and, side by side, ensure the protection of the legitimate rights of the senior eligible employees, it has been decided to adopt the following procedure with immediate effect.
- 2.1. In the Headquarters Office, adverse advance action will be taken say one month before the occurrence of a regular vacancy, to issue the posting orders of the senior-most eligible employee. A copy of this office order will be sent in a D.O. cover to the D.P.O. of the Division where the employee is then working, who will get it wroted by the concerned employee for ensuring compliance.
- 2.2. The senior eligible employee under orders of transfer on promotion, if he so desires, can request in writing for his retention on the Division in the same grade and consideration of his case on occurrence of a vacancy on his Division without being treated as a case of "refusal" and debarred from promotion for one year under the normal rules. However, he will be considered for promotion only against the next vacancy occurring on the Division and not on any other Division.
- of transfer on promotion, does not make any such request (in writing) and also does not go on transfer by the stipulated date, then it will be treated as a case of refusal entailing debarring him from promotion for one year.
- 3. In regard to 'un-forseen' vacancies, the Division will immediately make local ad-hoc officiating arrangements from amongst the senior-most eligible staff on the division and advise the cases to Headquarters Office for giving post-facto approval
- 3.1. In case the unforseen vacancy is likely to be of a long duration i.e. of more than 60 days and is of a 'quasi-permanent' nature then the D.P.O. of the Division will advise through a D.O. letter, the concerned S.P.O. in Headquarters immediately on occurrence of such a vacancy for issue of posting orders of the regular incumbent but till such time as the regular incumbent reports for duty, the local ad-hoc arrangement will be continued.
- 4.0. In regard to regular vacancies, where the posting orders have been issued by the Headquarters, and the senior eligible employee, who has to go on transfer from another Division/Unit, does not report on the date on which the post falls vacant, the

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Division will ensure immediate manning of the post by postint the senior-most eligible employee, on the Division in an ad-hoc and local arrangement, but this ad-hoc local arrangement will be continued only till such time, a regular incumbent reports and take over charge of the post.

- Operators that they do not wish to shift to other

 Divisions and in case orders for the posting of next

 incumbent issued have been passed by the Headquarters

 and he would have not joined, the applicant would

 have been posted to the post of Supdt. Telephone

 Operator on regular basis as the applicant is senior—

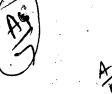
 most Telephone Operator except two or three even on

 Zonal basis. The applicant was made to work on Ad hoc

 basis for such long time merely because no compliance

 was made of circular letter quoted in para 3.
- informed that orders for his reversion to lower grade were passed by the respondent No. 3. vide letter No. 561 F/6-2/tele-Op. dated 28.8.87. The applicant is however ill and is still on sick leave and has not handed over charge as yet. The applicant is an active Union worker as the action taken against him may be on account of annoyance caused by his union activities.
- 6. That the impugned order of reversion is challenged on the following grounds amongst others.
 - (A) That the applicant being the senior most Telephone operator in the Division has a right to officiate on the vacant post of Supdt. Telephone

Male



Operator unless and until some senior person to the applicant is posted on regular basis and joins his duties in accordance with the circular letter quoted in para 3.

- (B) That the post of Supdt. Telephone Operator cannot be left unfulfilled and work of Supdt. Telephone operator cannot be taken from the applicant without his being appointed to that post temporarily or Ad-hoc basis.
- simply on the ground that he was working ad-hoc in a grade (Rs-550-750) and cannot be allowed to work ad-hoc in the next grade of Supdt. Telephone

 Operator as according to rules double as-hoc is not permissible. The applicant being the seniormost Telephone Operator in the Division, his promotion and subsequent working as Chief Telephone Operator in the grade 550-750 from 1.8.83 to 30.4.86 cannot be said to be on ad-hoc basis in any way and applicant's case was not that of double ad-hoc promotion.
- (D) That no opportunity was given to the applicant to show cause against his reversion. Had an opportunity been given he would have explained the facts to the respondents 2 & 3.
- (E) That the Administration cannot be allowed to keep the regular incumbents on permanent posts on ad-hoc basis for long periods as 2-3 years and

Mas

then reverting them for no fault of their own at its sweet Will.

- the following are working on double ad-hoc promotions and there is no reason why the applicant alone be reverted on the ground of double ad-hoc promotion

 1. Ram Bali Singh 2. Mohinder Singh.
- of service and no adverse entry of any sort was awarded to the applicant and there is no reason assigned why the impugned order was passed after the applicant was working on the post for more than 15 months.
- (H) That there being two posts of Supdt. Telephone Operator at Lucknow, the applicant is entitled to be posted as a regular incumbent to this post.

7. Reliefs sought.

In view of the facts mentioned in para 6 above the applicant prays for the following reliefs: -

- That the impugned order No. 561F/6-2/Tele Op.

 dated 28.8.87 be set aside and the respondents

 be permanently restrained from reverting the

 applicant to the lower grade till a regular

 incumbent is posted and joins on the permanent

 vacancy of Supdt. Telephone Operator in Lucknow

 Division.
- 2- That the costs of the ease be awarded to the applicant.



3. Interim order, if prayed for :

Pending final decision on the application of the applicant seeks issue of the following interim order:

That the operation of the impugned order No. 561 F/6-2/Tele-Op. dated 28.5.87 passed by the respondent No. 3 be stayed till final decision of the application.

Details of the remedies exhausted.

No opportunity given to show cause against impugned order.

Matter not pending with any other court etc.

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other bench of the Tribunal.

26. Particulars of the Bank Draf-Postal Order in respect of the application fee. Postal order

2. Details of Index.

Antindexoin duplicate containing the details of the documents to be relied upon is enclosed.



A. List of enclosures.

Copy of the impugned order No. 561F/6-2/Tele Op. dated 28.8.87.

...Annexure-I

- 2. Letter of appointment as

 Supdt. Telephone Operator

 dated 1.5.86.Annex.-II
- 3. Order of appointment of the applicant in grade 550-750 .. Annex-III
- 4. order dated 30.11.83 showing regular appointment from 30.9.83 in grade 550 750.. Annex-IV
- 5. Letter No. 561E/11-1/Tele
 Op. dt. 9.1.87 showing
 sanctioned strength of two
 operators in the grade
 700-900 Annex-V
- 6. Letter No.752E/6-2/Eng./85 dt. 18.10.85 showing ad-hoc promotion of Sri Ram Bali Singh in grade 550-750. ... Annex-VI
- 7. Letter No. 752E/6-2/Eng/85
 dt. 1.9.86 promoting Sfi
 Ram Bali Singh in grade
 700-900 on ad-hoc basis. Annex-VII
- 8. Letter No. 961-E/URHG/Imp/85
 dt. 15.5.87 snowing that
 the applicant is an active
 union worker. Annex-VIII

Applicant Through

(Prabhakar Bishnoi)

-Advocate

. 10



2/00

Verification:

I. Nand Kumar aged about 45 years S/o late

Sri Mathura Prasad working as Supdt. Telephone

Operator resident of SE / S/E House Course Lucknow do

hereby verify that the contents from 1 to 13 are true

to my personal knowledge and that I have not

suppressed any material facts.

Verified this 23rd day of September, 1987 at Lucknow.

Signature of Applicant

O Through

(Prabhakar Bishnoi Advocate:

Dated: 23.9.87

Place- Lucknow.

To,

The Registrar,
Central Administrative Tribunal,
Allahabad Bench,
Allahabad.

An I

Before the Hen ble Holmenter bridge In Fills and kumer 18 Dhe Cett. Northern Railing

No.561F/6-2/Tele-Op

Divisional Office Lucknow. Dated 28 -8-1987

Notice

gr. Rs.550-750(RS) on ad hoc basis from 1.8.83 and further put to officiate on ad boo basis in grade Rs.700-900(RS), through this office notice number 220F/6-2/Tele. Op(Ad/hoc) dated 1.5.86, is reverted to grade Rs.550-750(RS) with immediate effect, as double ad hoc promotion is not covered under the rules. He will, however, continue to work in grade Rs.550-750(RS) on ad hoc basis till the selection is finalised.

Compliance of the above orders may be advised promptly.

This has got the approval of the competent authority.

> S. Mivisional Personnel Officer, Northern Railway, Lucknow.

copy for information and necessary action to:-

Sr.DSTE/LKO.

CTG/LKO, Supdt.Bills,

Sr.DAO GM(P)/NDLS in reference to CPO's D.O.letter No. 754E/147/5/FIIB dated 14/22-7-87.



Before the Hould Administrative Internal Accordance Bench Accordance Name Lungy VS G. M. Mirrilly M. G. Miller 16-17-16-17-17

100 56/E/6-1/4-6-1/A

AD HOG

Dated: 1.5.1986.

NOTICE

Shri Nand Kumar CTO in grade Rs. 550-750(RS) is hereby allowed to work as Duperintendent. Tolophone Operator grade is. 700-200 (ES) with effect from 4.4.1936 (FN) vice Shri M.P. Srivestave, Superintendent, Telephone Sick and retared from 30.4.86.

This has the approval of DRIALE.

This is purely temporary local arrangement and confor no any prescriptive right over his centors.

. SD/-

for Sr. Mivl. Personnel Officer. Lucknow.

C/1. Sr. DETB/LKO.

- 2. Sr. MO/LEO.
- 3. CII/I/LEO
- 6. Sandt Telephone (perstor/Lucknow.
- 5. Nand Burar Sritactava.

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Defore the Hon. Administration Internal Acta habad Bench Allababet. Nankkumer is Cit, Nothern Kar Carage NORTHERN RAILWAY

Divisional Office Hazratganj, Lucknow.

No. 561E/6-2/Tele.Operator

Dated: Nov. 35 198

The General Manager (P)
N.Rly. Hd.ors.Office,
Barods House,
NEW EELHI.

Sys.)

Sub: Selm Sanctioned strength of Telephone Operators in connection with restructing of the Cadre.

Ref: Your letter No. 754E/147/Eiib dated 5-11-83 and 22-11-1983.

EMe10 . **** 50

Sanctioned strength of Telephone Operators and names of Operators working in grada R. 550-750(RS) has already been sent to your vide this office letter of even no. deted 15-11-1983. However the same information alongwith names of Operators in Gr. 425-700(RS) having non-fortuids service as on 30-9-83 are sent herewith.

Sl.	Name S/SRI	SC/ ST	Grade	Pate from which officiating	Non-fortuous service as on 30-9-83
1. 2. 2. 4.	BC Bhattacharya NP Srivastava RC Lal NK Srivastava	7# 59 60	550750 -32= -d0= -d0=	1-8-83 -dcdcdc-	2 monthsdodo-
5. 6. 7. 8. 9. 10.	Thekur Din Remeshwar Pd. B.P.Sherme Remji Reizede K.K. Sheh Umrao Singh R.S.Sherme	SC	425700 	31-7-70 31-8-8-8-8-3 -do- -do- -do- -do-	Syms 2 months 2 months -dodododo-

For Divi. Rly. Manager.

Befor the Hubbe Alminishedure Torbund Alababal Bench- Alebabad Mand king is all Molling Portiony

NOR THERN RAILWAY

No.561E/TT-T/Rele-Op

Divisional Office, J. ... Know. Dt. 9.1.1987.

As a result of resemblished on with the associate finance, the cadre strength of various categories in bar papette, as shown below, has been concurred by or. D40/Lucknow.

1. No. 2. 3. 4.	Categori Grator Telephone Oprator -dodododo-	7,00-900 550-750 445-700 330-560 260-400	5 /	vettde provisthe low as par i.e.in	d Subject to ion of LR in cst category extent orders para 16 &17 of bottor.
6. 7. 8. 9. 10. 11. 12. 13. 14.	I.W.T.I/C I.W.T. W.O.P.I W.O.P. Wireless Khalasi Chowkidar Chowkidar Office Khalasi Office Khalasi Safai Wala	425-640 425-640 330-560 196-232 200-250 196-232 200-259 196-232 196-232	1 6 4 17 21 6 7		

for or. Divl. Account. Officer, Lucknow.

Officer,

copy to:-Sr.DAn/LKO, Gr. DSTE/LKO, All Signal Inspectors on IFC Divn CTI/IKO and BSB.

Beton the Houte Administration Intermed Allahabet Beach- Allahabet, An. 6 Mand Kuller 13 all Amblem Ray Carry Lother Divisional Office.

Divisional Office, Hazratganj,Lucknow.

Notice.

The following promotions are hereby ordered with immediate effect:-

Sri B.R. Kureel, Asstt. Supdt. Gr. 550-750(RS) under PWI/TD/SLN is temporarily promoted to Officiate as Supdt. Gr. 700-900 against existing 1.

Sri Ram Bali Singh, Hd. Clerk/AEN/FD. Sri R. M. Vishwakarma, -do-AEN/PBH. IOW/PRG. Sri T.N.Dwivedi Sri R.N.Pandey Sri M.L.Bajpai -do- IOW/L. -do- AEN/RSB. -do- AEN/II/LKO. Sri G.P.Misra -do-9. Sri R.D.Singh Sri D.M.Dayal Sri Ram Patan (S/C) Sri R.K.Singh Works. -do-SEN/LKO. 11. -do--do-**−**₫0**−** 12. PWI/FD. Sri R.Y. Yadav. -do-IOW/Estate. -do-IOW/JNU.

Item No. 2 to 13 are temporarily promoted to officiate as Asstt. Supdt. Gr. 550-750 (RS) purely on adhoc basis pending selection, for 3 months.

This has the approval of Sr. D.P.O.

For Sr. Divl. Personnel Officer Lucknow.

No: 752E/6_2/Engg/85.

Dated: October 18th, 1985.

Copy forwarded for information and necessary

2. 3.

D.S.E.(C)/LKO. Sr.DAO/LKO. SEN/LKO. AEN/FD, BSB, PRG, PBW. Supdt. (PB). 4.

An)

Before the House Adminished for bound, Northern Railway & March Kail very solly.

No. 752E/6-2/Engg./85.

Divisional Office, Lucknow. dt.1 Sept.86.

An 7

NOTICE.

The following promotions are hereby ordered:-

- 1. Shri M. Basumatta Asstt. Supdt. Gr. 550-750 (RS) is Tempy. promoted to Offtg. 6 as Supdt. Gr. 700-900 (RS) with immediate effect against existing vacancy.
- 2. Shri Mohinder Singh Asstt. Supdt. Gr. Rs.550-750 (RS) is tempy. promoted on A Adhoc as Supdt. Gr.700-900 (RS). with emmediate effect.
- 3. Shri Ram Bali Singh Asstt. Supdt. Gr. Rs. 550-750 (RS) under AEN/FD is tempy promoted to officiate as Supdt. Gr. Rs. 700-900 (RS) with immediate effect, on adhochasis.
 - 4. Shri J.P.Shukla Sr. Clerk Gr. 330-560 (RS) under PWI Dalmau is tempry. promoted as Hd. Clerk Gr. Rs. 425-700 (RS) with effect from 1.1.84 and allowed to continue at the same place.
 - 5. Shri S.L.Srivastava Sr. Clerk under PWI Dalmau Gr. Rs. 330-560 is tempy. promoted as Hd. Clerk Gr. Rs. 425-700 (RS) with effect from 1.1.84 and allowed to continue at the same place of posting.

This has the approval of Sr. D.P.O.

Sd/-

For Divl. Rly. Manager, Lucknow.

Copy to:-

- 1. DSE-C, Lucknow.
- 2. Sr. DAO/LKO.
- 3. AEN/FD
- 4. PWI/Dalmau.

Betore the Hubbi Adminishetwi Internal, Mars kumar 18 a.M. Morther, Racelaray of Mars kumar 18 a.M. Morther, Racelaray of MORTHERN RAILWAY.

No.961_E/URMU/Impl./85

Divisional Office, Lucknow.

Sr. Dos/LKo
Sr. Dste/Lko, ss/fbH
LF/Lko, 10W(Estate)/Lko,
CTXR/Lko, shed Ass#/sen

Dated 15.5.87

Sub: Divisional Implementation committee Meeting with URMU scheduled to be held on 26.5.87.

The Divisional Implementation committee Meeting with URMU has been fixed on 26.5.87 in committee room, DRM's office Lucknow at 11.00 hours.

The following representative's of URMU will attend the meeting and they may be spared well in time to attend it.

1. Shri Chunni La, Instructor, Loco shed/LKO

President

2. Shri M.H.Khan, SS/PH (Under suspension)

Divl. Secy.

3. Shri R. A. Chaturvedi, TXR/LKO

Asstt.Divl.Sec:

4. Shri R.K.Singh, Hd. Clerk/IOW(Estate)/LKO

do

5. Shri Nand Kumar, 15/LKO

_do _

6. Shri Bhullan Sharma, CTXR/BSB

Branch Secy.

They may be allowed special casual leave and passes as admissible under the rules.

for Divl.Railway Manager, Lucknow.

Copy to:

- 1. ADRM(T) & ADRM(OP) for information please.
- 2. SO/RPF for allowing entry of the above Union Officials on 26.5.87.

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Written Statement

Regn. No 894 af 1987

Nand Kumar

Union of India.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH AT ALLAHABAD.

INDEX

IN

REGISTRATION NO.894 OF 1987.

Nand Kumar -----Petitioner

Versus

Union of India and others ------Respondents.

S.No. Particulars of papers

Page Nos.

1. Written Statement.

1 to 6

2. Annexure No.I:

True copy of notice dated 26.10.83

(A.K.Gaur)

Rail ay Advocate Counsel for the Respondents.

Dated: March ,1988.

Recounted.

Recounted.

Namal Kuman



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUMAL BEFORE THE CENTRAL ALL ALLAHABAD.

WRITTEN STATEMENT

To liened no

Union of India and others-----Respondents.

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*FCISTRATION NO. 894 OF 1987.

Shri Nand Kumar ------Petitioner.

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Union of India and others-----Respondents.

The humble reply on behalf of the abovenamed respondents to the aforesaid petition Most Respectfully Showeth as under:-

1. That the contents of paragraph nos. 1 to 3

of the petition call for no comments.

c ontents of paragraph no.4 and 5

of the petition are not disputed as litter related to

the matters of the record.

ing Market



That with regard to the contents of 3. paragraph no.6(1) of the petition *** this much is admitted that the petitioner was promoted as Chief Telephone Operator in Grade Rs1550-750(RS) with effect from 26.16.83 on adhoc basis vide office notice No.561E/6-2/Tele- Operator dated 26.10.83. A true copy of the aforesaid notice dated 26.10.83 is being filed herewith and marked as Annexure no.I to this reply. It is significant to mention here that the petitioner was put to work as Superintendent Telephones in Grade Rs. 700-900(RS) with effect from 4.4.86 by the orders of S&T branch officers. He xx was promoted to the post of Superintendent Telephones on the vacancy caused by the sick leave of Shri N.P. Srivastava and allowed to continue as such after the Shri N.P. Srivastava with effect from retirement of 1.5.86 purely on local arrangement. It may be stated here that the petitioner cannot ex claim any prescriptive right over his seniors as the post of Superintendent Telephones is Headquarters controlled

Asstt. Cuciking in



post and to be filled up on the basis of combined seniority of all over Nothern Railway by the Headquarters Office.

of the petition are not admitted and are denied. It will not be out of place to mention here that the petitioner was allowed to continue as Superintendent Telephones in Grade Rs. 700-900(RS) purely on local arrangement as no double adhoc promotion is permissible under the rules. It was clearly notified in the order issued for officiating arrangement with effect from 4.4.86 till the regular appointment is made.

of the petition call for no comments. There is no violation of any of the rules as stated in paragraph under reply. The averments made in para under reply shall be suitably dealt with at the time of hearing of the case.

Asstt.



That the contents of paragraph no.6 (4) 6. of the petition are not admitted and are vehemently denied. It may be stated here that although the post of Superintendent Telephone grade Rs. 700-900(RS) is nonselection post and promtion, are made on the basis of combined seniority all over Northern Railway by the Headquarters office amongst those who have already been placed on the panel of Chief Telephones Operators in Grade Rs. 550-750(RS) / Since the petitioner was not qualified and placed on the panel of Chief The Telephone Operators Grade Rs. 550_750(RS) / hencehas no claim for even adhoc promotion as Superintendent Telephones. The petitioner was not seniormost Telephone Operator. The contrary allegations have been made with an intend to lend colour to the instant case.

7. That the contents of paragraph no.6.5)
of the petition as stated are not admitted and are
denied. The reversion notice was issed on 20.8.87

- S

A X

Asstt. Part Julian Office



but the same could not be served upon the petitioner due to his sick leave. The rest of the allegations contained in para under reply are misconceived and are denied.

8. That all the grounds taken by the petitioner are wholly misconceived, incorrect and are vehemently denied and the same shall be suitably dealt with at the time of hearing of the case.

9. That the reversion order of the petitioner has rightly been issued as he is too junior to be promoted as Superintendent Telephone.

Superintendent Telephones in the interest of administration purely on local arrangement by intimating the Headquarters Office for regular posting and was reverted in compliance to the orders issued by Headquarters Officer being Headquarters controlled post.

Asstt. Porce Control of Control

-6-

in view of the fact that the seniority dispute is already pending in the Delhi High Court. The case of the petitioner cannot be considered for promotion to the post of Superintendent Telephone. Maxwexxx The respondents have been advised to state that writ petition pending in Delhi High Court has enough. bearing with the merits of the case and as long as the petition is not finally dispossed of by the Hon'ble Delhi High Court, by no xx stretch of imagination the case of the petitioner for promotion to the post of Superintendent Telephone could be considered.

That it may however be stated here that the promotion of the petitioner was on adhoc basis and according to Railway Rules. The petitioner was rightly reverted to the grade of Rs. 550-750(RS) as he is junior to other persons who are eligible for promotion as Superintendent Telephones.

Y

Asst. Down officer.



Railway Manager, is not competent to promote the petitioner on adhoc basis in view of the fact that the post of Superintendent Telephone is a Headquarters Controlled post and also in view of the Railway Board's order no such vacancy can be filled up on adhoc basis except after obtaining prior approval of Chief Personnel Officer, Northern Railway, New Delhi. It is also worth mentioning that adhoc arrangement are not permitted against the post of restructuring because these posts are filled up only by way of sembority-cum suitability test.

that the case of Shri D.P.Saxena and Shri D.S.Yadava are already pending in this Hon'ble Tribunal and the question in controversy in all the three cases are similar and indentical in nature. The respondent craves the leave of this Hon'ble Tribunal to read

L. XX



the reply filed in case of Shri D.P.Saxena and Shri D.S.Yadavan's case also apart from the reply filed in the instant case.

15. That the petitioner has approached this Hon'ble Tribunal with unclean hands.

16. That the petitioner is not entitled to get any of the reliefs claimed.

That the petitioner has not exhausted the departmental remedy available to him and such the petition is liable to be dismissed on this grounds alone.

18. That the petitioner's petition is frivolous, vexatious and liable to be dismissed with cost by this Hon'ble Tribunal.

Assor Union of India



Verification

I, RAM SWAROOP designation
AssiH Moonmel office of the

Divisional Railway Manager, Northern Railway, Lucknow to hereby dx verify that the contents of paragraph no. 1 to 18 of this reply are based on perusal of official record and legal advice which all I believe to be true.

Verified on this ft day of March,

Asstt.

For Union of India.

v X



ANNEXURE NO.(I)

Copy of notice No.561E/6-2/Tele-Operator Dt.26.10.83

The following promotion are hereby ordered:-

- 1. Shri Sukh Ram S ingh Head Tele Operator Grade

 Rs.550-750(RS) is promoted to officiate as Chief

 Tele. Operator grade Rs.700-900(RS)

 w.e.f. 1.8.82 against upgraded post.
- 2. Shri B.C.Dhattacharjee Sr. Tele Operator Grade
 Rs. 425-700(RS) is promoted to officiate as Hd.
 Telephone Operator Gr. Rs.550-750(RS) w.e.f.
 1.8.82 against upgraded post.
- 3. Shri N.P.Srivastava, Sr. Tele Operator grade
 Rs. 425-700(RS) is promoted a to officiate as Hd.
 Tele. Operator Gr. Rs.550-750(RS) wiee.f. 1.8.82.
- 4. Shri R.C.Lal, Sr. Tele. Operator Gr. Rs. 425-700 (RS) is promoted on adhoc as Hd. Tele Operator Gr. Rs. 550-750(RS) with immediate effect.
- 5. Shri N.K.Srivastava, Sr. Tele. Operator Gr. Rs.
 425-700(RS) is promoted on adhoc as Hd. Rele
 Operator Gr. Rs. 550-750(RS) **** with immediate
 effect. 18 26 10.83
- 6. Shri Rameshwar Pd. Tele Operator Gr. I in grade Rs. 330-560(RS) is promoted to officiate as Sr.

Asstt. Personnel Officer,



..2...

Tele. Operator Rs. 425-700(RS) w.e.f. 1.8.82 against upgraded post.

- 7. Shri B.P.Sharma, Tele Operator Gr. (I) in grade
 Rs. 330-560(RS) is promoted to offg. as *** Sr.
 Tele. Operator grade Rs. 425-700(RS) against
 resultant vacancy w.e.f. 1.8.82.
- 8. Shri Ram Ji Baizada Tele Operator Gr. I in grade Rs. 330-560(RS) is promoted to offg. as Sr. Tele. Operator grade Rs. 425-700 (RS) against resultant vacancy w.e.f. 1.8.82.
- 9. Shri K.K.Shah, Tele Operator Gr. Rs. 330-560(RS) is promoted to offg. as Sr. Tele Operator in Gr. Rs. 425-700(RS) w.e.f 1.8.82.
- 10. Shri Umrao S ingh, Tele Operator Gr. Rs. 330-560 (IGN) is promoted to Offg. As Sr. Tele Operator Grade Rs. 425-300(RS) w.e.f. 1.8.82.
- 11. Shri R.S. Sharma, Tele Operator Gr. Rs. 330-560 (RS) is promoted to offg. as Sr. Tele Operator in Gr. Rs.425-700(RS) w.e.f. 1.8.82.
- 12. Shri Ash Mond. Tele. Operator in grade Rs. 260-400(RS) is promoted offg. as Sr. Tele Operator in grade Rs. 330-560(RS) w.e.f. 1.8.82 against upgraded post.

Asstt. Personnel officer.



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- 13. Smt. Ranjana Devi Tele. Operator Gr. Rs.260-400(RS) to offg. as Tele. Operator Gr. Rs.330-560(RS) with effect from 1.8.82.
- 14. Km. Sandhya Jaitly, Tele Operator Gr. Rs. 260-400(RS) to offg. as Sr. Tele Operator grade
 Rs. 330-560(RS) with effect from 1.8.82.
- 15. Smt. Prabha Wati Tele. Operator gr. Rs. 260-400(RS) to offg. as Sr. Tele Operator grade Rs. 330-560(RS) with effect from 1.8.82.
- 16. Shri D.N.Tewari, Tele Operator gr. Rs. 260-400(RS) to offg. as Sr. Tele. Operator Grade Rs. 330-560(RS) w.e.f. 1.8.82.
- 17. Shri Munna Lal (\$/C4 Tele. Operator Gr. Rs. 260-400(RS) to offg. as Sr. Tele. Operator Gr. Rs. 330-560(Rs) Mx with effect from 1.8.82.

Sd/-For Divisional Rx Personnel Officer,

No.R. Lucknow.

personnel Copy to: Sr, DAO/Lko (fixation statement attached).

2. Sr. DSTE/ Lko.

3. CTI/ Lko.

4. Supdt(PB).

True Copy

What with

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH AT ALLAHABAD.

IN THE MATTER OF

Shri Nand Kumar

Versus

Majon of India and others.

REGISTRATION NO. 894/87.

REJOINDER AFFIDAVIT OF THE PETITIONER NAND KUMAR TO THE WRITTEN STATEMENT FILED BY THE OPPOSITE PARTY.

I, Nand Kumar, aged about 54 years son of Late Shri Mathura Prasad, resident of S.E.78/E Haider Canal Colony, Northern Railway, Charbagh, Lucknow do hereby solemnly affirm as follows:-

1. That the deponent is the petitioner in the above noted case and is well conversant with the facts of the case. The petitioner has read the written statement filed by the Opposite party and has understood the contents of the same and files his rejoinder to the same as below:-

2. That the contents of para 1 & 2 of the written statement are formal and need no comments.

That the contents of para 3 are not admitted as stated. In fact realising the correctness of the Claim Petition filed by the petitioner, the Opposite Party have regularised the appointment of the petitioner as Chief Telephone Operator in grade

Ps. 550-750 (RS) Lucknow vide letter No.754-E/147/E11B11L dated 10.5.1988 and the same has also been communicated to the petitioner by the Opposite Party No.2 vide his letter No.561E/6-2/Tele.OPTr. dated 13.5.88. True copies of both these letters are being annexed as Annexure R1 and R2 to this rejoinder affidavit. The

file is fonded over to Sui Santosh Kumar Shivestore for circuit Banch Lleo on 12-9-88

Shing Kemal 7-9-88 Alsos

Contd....2.

for spec kuns



question of reversion of the petitioner on the ground that double adhoc promotion was not covered under the rules as stated in the impugned order Annexure I does not arise. Besides the petitioner is not claiming any prescriptive right to the post held by him, but his case is that he being the senior most, was properly appointed to the post held by him and the ground of his reversion that double adhoc promotion was not allowed was not valid. Now since the petitioner has been regularised on the post of Chief Telephone Operator even that ground of his reversion fails and the petitioner is entitled to work on the post held by him unless the Headquarter does not post any person to this post who is senior to the petitioner and who is willing to come to Lucknow and join at this post. The petitioner is now the senior most person who is entitled to the post held by the petitioner. petitioner concedes that in case any other person who is senior to the petitioner and is posted and comes to take over charge from the petitioner, the petitioner shall hand over charge to him, but unless and until the above contingency arises the petitioner is entitled to the post held by him and his reversion is illegal.

ONTH COMMS

That with regard to contents of para 4, it is reinterated that the petitioner has been regularised and therefore the question of reversion of the petitioner on the ground that couble adhoc promotion is not permissible does not arise. In fact it is conceded in this para by the Opposite party that the petitioner is entitled to hold the post till regular appointment is not made by the Headquarters. In fact no regular appointment is made by the Headquarter till today and if any appointment is made by the Headquarter, the

contd....3.



the petitioner is expected to be appointed to this post, as the senior most person entitled to the post.

- That the contents of para 5 of written statement need no comment except that it is submitted that it is for this Honourable Court to decide whether there has been any violation of petitioner's claim or not.
- Statement are denied. In view of the fact that the petitioner has been regularised on the post of Chief Telephone Operator vide Annexure No. R1 and R2 referred to in para 3 of this affidavit. It was not correct to say that the petitioner was not qualified for the post, otherwise also the petitioner was qualified for the post in every way and the Opposite party have not assigned any reason as to why the petitioner was not qualified. However, since the petitioner has been regularised on the post, this matter is settled once for all and needs no further arguments.
- That the contents of para 7 are denied. There was no difficulty in serving the reversion notice on the petitioner even if the petitioner was on sick leave. However, this has now no relevance, since the petitioner has been regularised and the claim of the petitioner is now before this Court.
- That the contents of para 8 of the written statement need no comment except that it is for this Tribunal Horourable Court to decide how for the claim of the petitioner is correct.
- 9. That the contents of para 9 are denied. It is not stated how the petitioner is too junior. Even the names of the persons who are said to be senior to the



Conta...4



petitioner and who are willing to join at this post are not even mentioned

- 10. That the contents of para 10 of the written state-ment need no comment, except that the petitioner could not be reverted unless a person senior to the petitioner willing to join at the post was posted by the Headquarter.
- 11. That the contents of para 11 of the written statement are denied. The petitioner had got a cash award of %:200/- and a certificate of working as best Superintendent Telephone Operators. The Headquarter has also not sent any man on the post as the Headquarter considers the petitioner to be the senior most. It was absolutely incorrect to say that promotion of the petitioner cannot be considered till any writ petition is pending in the Honourable High Court at Delhi unless and until that writ petition was against the petitioner and stay was granted against petitioners promotion. However, the present petitioner before this Honourable Court is not for promotion of the petitioner but against his illegal reversion and the allegations made in this para have no relevance.
- quoted on account of which the reversion of the petitioner was illegal. Had the posting of the petitioner to the post held by him would have been illegal firstly he would not have been posted and second! he would not have been allowed to continue working from 1.8.1985 to the present day and would have also not been awarded for the best work done by him.
- 13. That the contents of para 13 of the Written statement are not admitted as stated. The petitioner ought to have been posted to this post in the year 1982, since the petition is not for the this claim, the



Conto...5.



arguments on this point shall be addressed in the Hon'ble Court.

15. That the contents of para 15,16 of the written statement need no comments, since it is for this Honourable Court to pass judgment. However it is not made clear how the petitioner has come with uncleané hands.

That the contents of para 17 of the written

statement are denied. In fact the petitioner made representation for his regularisation on the post of Chief Telephone Operator as he was the senior most, but no reply was sent to him. He got justice only when he filed the present claim petition. Besides the petition being against feversion, there was no time for filing any representation. In case the Opposite Party would have siven a show cause notice only then a representation could be made.

17. That the contents of para 18 of the written statement need no comment. It is for this Honourable Court to decide whether the claim is vexatious, and frivolous.

LUCKNOW . DATED: 26-9-80

16.

VERIFICATION.

I,N and Kumar, the deponent named above do hereby verify that the contents of para 1 to 17 of this affidavit are true to my personal knowledge.

Verified this 26 May of September, 1988 in Court Compound at Lucknow.

DATED: 26

DEPONENT.

sponent that we is efficiavit ve in Males to me. Per

the lead out and - (GCG Res. 1-09/1-50

NORTHERN BAILWA 1. No' 754- 8 (147) est BIT/2 10-5-88. Dam/dko. Sub'- Regularisation of this Mand Kumar as chief Telephone-operation Ref'- Your So->50(Rs) / dko. Tele-oper df. 21-3-88. Sanction has been accorded by the Competent Authority to the regularisation of Shi Nand Kumar as chief telephone operator 90. Rs. 550-750 (Rs). de a a sign For Geal Manger (dby to:-1) SPO (min) / RM NDLE in ref. to his Letter No - 961-E/101/ N/S8 /4Rmy) E. himan dt. 4-5-88-Jan Stem No 1 A ka en बंदा रेस प्रयन्तः नावान



NORTHERN RAILWAY

No.561E/6-2/Tele.Optr.

Divisional Office, Lucknow. Dated:-13.5.88.

NOTICE '

The General Manager (P)/N.Rly.,/NDLS vide his letter no.754E/147/EIIBII/L dated 10.5.88, has communicated the manation of competent authority to the regularisation of Shri Nand Kumar, as Chief Telephone Operator in grade &.550-758(RS) of Cath of Cath 28-10-83.

for Divl.Rly.Menager, Luckney.

Copy to:-Supdt.Telaphone/LKO

2.Sr. DSTE/LKO.

3. The GMIPMS.Rly., Baroda House, MDLS in ref. to his letter quoted above.

4. CTI/LKD.



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH.
23-A, Thornhill Road, Allahabad- 211 001

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FOR DEPUTY REGISTRAR

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADLITICNAL ENCH , ALLAHARD.

Between

Nand Kumar (N.K. Srivastava) aged abut 53 years S/O Late Shri Mathura Prasad 1R/O S.E. 78/5 Halder Canal colony, N. Rly, 1 Charbagh, Lucknow.

... Applicant

And

- 1. The General Manager, Notthern Railway, Head Quarters Office Board House, New Delhi.
- D.R.M. Northern Railway, Hazaratganj, Lucknow. 2.
- Senior Divisional personal Officer, Northern 3. Railway, Hazaratganj, Lucknow.

... Respondents.

Details of application

- Particualrs of the application :
 - (t) Name of the

Namn Kumar

applicant.

(N.K. Srivastava)

(1i) Name of father Late Shri Mathura Prasad

(iii) Designation and

Supdt. Telephone Operator

Shiftsean which

Divisional Office, Northern Railway., Lucknow.

(iv)) Office address

As above (iii)

(v)Address for service of all notices.

Nand Kumar SE 78/E Haider Cenal Colony N.Rly Charbagh, Lucknow.

- Particualrs of the respondents:6
 - 1. The General Managerm Northern Railway, Head Quarters Office Baroda House, New Delhi.

Contd. 2/-

- 2. D.R.M. Northern Railway , Hazaratgsnj, Lucknow
- 3. Senior Divisional Personal Office Northern Railway Hazaratganj, Lucknow.
- Particualrs of the order against which application is made:

The application is against the following order:

- (i) Order No. 561/F6-2/Tele-Operator.
- (ii) Date 28.8.87
- (iii) Passed by Senior Divisional Personal Officer, Northern Railway, Lucknow.
- (iv) Subject in : Reversion from the grade of Erief. : Supdt.(Rs. 700-900) to the grade of C.T.O. (Rs. 550-750).
- Jurisdiction of the : The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.
- 5. Limitation : The applicant father declares that the application is within the limitation prescribed in Sec,21 of the Administrative Tribunal Act 1985.
- 6. Fact of the case:-

The facts of the case are given :-

1. That the applicant was continuously working as Chief Telephone Operator in the Grade (Rs. 550-750)

Contd3/-

1/2/

in the Divisional office Northern Railway, Lucknow from 4.8.83 to 30.4.86 and was senior most Telephone Operator in the Division at that time also except one i.e. Ahei N.P. Srivastva. Shri N.P. Srivastava fell ill from 4.4.86 to 30.4.86. When the applicant being senior most in the division officiate in the post of Supdt. Telephone Operator and on retirement of Shri N.P. Srivastava on 30.4.86 the applicant was promoted as Supdt. Telepjome Operator in the vacancy caused by retirement of Shri N.P. Srivastava from 1.5.86 and has been working as such continously since then.

- is however a Head Qu rter controlled post and the seniority is reckoned on Zone wise, hence theappointment of the applicant in the grade of Supdt. Telephone Operator (Rs. 700-900) was on adhoc basis till the time the regular incumbent in turn was appointed on permanent basis by the Head Office. However, as no person was appointed by the Head Office to the post of Supdt. Telephone Operator which has fallenxage vacant on 1.5.86 on the retirement of Srhi N.P. Srivastava the applicant was working on this post in the grade of Rs. 700-900.
- That circular No. 831/F/63/2/XI (Fi v) dated 17.8.78 (Serial No. 7068 A) in which has a stabutory force in as follows:/

SUBJECT: / Filling up of Headquarters-controlled Posts on Divisions.

It has been experienced that a number of Head Quarters Controlled post on the Division, remain unfilled for considerable periods, because the seniormost eligible staff who are posted on transfer, nither move promptly nor give their refusal (in writing) fir promotion and as a result there is avoidable and serious delay in filling these vacancies.

Contd.4/-

- 2. In order to ensure prompt filling up for of the vacancies and, side by side, ensure the protection of the ligitimate rights of the senior eligible employees, it has been decided to adopt the following procedure with immediate effect.
- 2.1. In the Headquarters Office, adverse action will be taken say one month before the occurrence of the a regular vacancy, to issue the posting orders of the Senior most eligible employee. A copu of this office order will be sent in a D.O. cover to the D.P.O. of the Division where the employee then working, who will get it roted by the conserned employee for ensuring compliance.
- 2.2. The senior eligible employee under orders of transfer on promotion, if he so desires, can request in writing for his retention on the Division in the same grade and consideration of his case on occurrence of a vacancy on his Division without being treated as a case of "refusal" and debarred from promotion for one year under the normal rules. However, he will be considered for promotion only against the next vacanxy occurring on the Division and not on any other Division.
- 2.3. If the senioreligible staff under orders of transfer on promotion, does not make any such request (in writing) and also does not go on transfer by the stipulated date, then it will be treated asxpromotion a case of refusal entailing debarring him from promotion for one year.
- J. In regard to 'Un-forseen' vacancies, the Division will immediately make local ad/hoc officiating arrangements from amongst the senior -most eligible staff on the divis on and advise the cases to Headquarters Office for giving post-facto approval.
- 3.1. In case the inforeseen vacancy is likely to be of a long duration i.e. of more than 60 days and is of figuration i.e. of more than 60 days and is of figuration in a long than the D.P.O. of the Division will advise through a D.O. letter, the concerned S.P.O. in Headquarters immediately on occurence of such a vacancy for issue of posting orders of the regular incumbent but till such time as the regular incumbent reports for duty, the local ad-hoc arrangement will be continued.

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In regard to regular vectories, there is a continue orders have been issued by the leader store, and the confor clicible caployed, the lead to be in transfer from eaction Division/Unit, does not to jest on the date on which the good falls vacant, the division will ensure immediate manning of the post by repting the conformation of the post by repting the conformation of this ad-hoc lead criengement will be continued only will such time, a mader incurbent reports and a take over charge of the post,

That it is several practice desaret imput. Telephone Operators that they to not wish to shift to other Divisions and in one orders for the posting of next includent insued have been passed by the Readquarters and he would have not island, the collisont would have been joined to the post of supdt. Telephone Operator on regular basis as the aplicant is seniormost Telephone Operator except two or three even on senal basis. The applicant to a hade to rook on Ad-hoc basis for such long time northly because no coupliance was undo of circular letter quoted in part 3.

- That the applicant was on sich/losva, when he me informed that orders for his reversion to lower grade were possed by the mondout de. 3 vide letter No. 561/7/6-2 /tclo-Up. dated 20,3.57. The applicant is hemover the and instill on sich leave and has not handed over charge as yo t. within The applicant is an active baion worker as the action taken against him may be on account of annoughed caused by his Union activities.
- on the following grounds enough others.
 - That the applicant being the confor most

 Tolophone Operator in the Division has a right to

 offective on the escent post of Supat. Telephone

 Operator unless and until some sunfor person to

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 quoted in para 5.

Operator unless and until some senior person to the applicant is posted on regular basis and joins his duties in accordance with the circular letter quoted in para 3.

- (B) That the post of Supdt. Telephome Operator cannot be left unfulfilled and work of Supdt.

 Telephone operator cannot be taken from the applicant without his being appointed to that post temporarily or Ad-hoc basis.
- simply on the ground that he was working ad-hoc in grade (Rs.550-750) and cannot be allowed to work ad-hoc in the next grade of Supdt. Telephone Operator as according to rules double ad-hoc is not permissible. The applicant being the seniormost Telephone Operator in the Division, his promotion and subsequent working as Chief Telephone Operator in the grade 550-750 from 1.8.83 to 30.4.86 cannot be said to be on ad-hoc basis in any way and applicant's case was not that of double ad-hoc promotion.
- applicant to show cause against the reversion.

 Had an opportunity been given he would have explained the facts to the respondents 2 & 3.

- keep the regular incumbents on permanent posts on ad-hoc basis for long periods as 2-3 years and then reverting them for no fault of their own at its sweet Will.
- (F) That a large number of persons including the following are working on duuble ad-hoc promotions and there is no reason why the applicant alone be reverted on the ground of double ad-hoc promotion
- 1. Ram Bali singh 2. Mohinder Singh.
- of service and no adverse entry of any sort was awarded to the applicant and there is no reason assigned why the impugned order was passed after the applicant was working on the post for more than 15 months.
- (H) That there being two posts of Supdt. Teler Operator at Lucknow, the applicant is entitled posted as a regular incumbent to this post.
- 7. Reliefs sought.

In view of the facts mentioned in parabove the applicant prays for the following

1. That the impugned order No.561F/6-2 dated 28.8.87 be set aside and the

To

applicant to the lower grade till a regular incumbent is posted and joins on the permanent vacancy of Supdt. Telephone Operator in Lucknow Division.

- 2. That the costs of the case be awarded to the applicant.
- 3. Interim order, if prayed for:

Pending final decision on the application, the applicant seeks issue of the following interim order:

That the operation of the impugned order No. 561 F/6-2/Fele-Op. dated 28.5.87 passed by the respondent No. 3 be stayed till final decision of the application.

Details of the remedies exhausted.

No opportunity given to show cause against impugned order.

Matter not pending with any other court etc.

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other bench of the

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rarticulars of the Bank Draft-Postal Order in respect of the application fee.

Tr. Details of Index.

An Index in duplicate containing the details of the documents to be relied upon is enclosed.

H. List of enclosures.

1. Copy of the impugned order No. 561F/6-2/Tele.Op.dated 28.8.87.

····Annexure-I

2. Letter of appointment as
Supdt. Telephone Operator
dated 1.5.86.

... Annayara_TT

- 3. Order of appointment of the applicant in grade 550-750. .. Annexure-III
- 4. Order dated 30.11.83 showing regular appointment from 30.9.83 in grade 550-750. .. Annexure-IV.
- 5. Letter No.561F/11-1/Tele

 Op.dt.9.1.87 showing

 sanctioned strength of two

 operators in the grade 700-900. Annexure-V

ds. 18.10.85 showing ad-hoc

promotion of Sri Ram Bali

Singh in grade 550-750. ... Annexure-vi.

7. Letter No.752F/6-2/Eng/85

dt.1.9.86 promoting Sri

Ram Bali Singh in grade

700-900 on ad-hoc basis. ...Annexure-VII

8. Letter No.961-E/URHG/Imp/85
dt.15.5.87 showing that the
applicant is an active Union

worker.

... Annexure-VIII

Applicant through

(Prabhakar Bishnoi), Advocate.

Verification: -

I, Nand Kumar aged about 45 years S/c.Late Sri

Mathura Prasad working as Supdt. Telephone Operator

resident of Lucknow do hereby verify

that the Contents from 1 to 13 are true to my personal

knowledge and that I have not suppressed any material

facts.

Verified this 23rd day of September, 1937 at Liko.

Dated: 23.9.87.
Place-Lucknow.
To:

Signature of Applicant Through

(Praphakar Bishnoi),

The Registrar, Central Administrative Tribunal, Before the Hen ble Administration for family

Named Kumpy 12 Dhe Cell Northern Railing

Northern Railway

No.561F/6-2/Tele-Op

Divisional Office Lucknow. Dated 28 -8-1987

Not1ce

Shri Mand Rumer who was officiating as GTO in gr. Rs.550-750(RS) on ad hoc basis from 1.8.83 and further put to officiate on ad hoc basis in grade Rs.700-900(RS), through this office notice number 220F/6-2/Tele. Op(Ad/hoc) dated 1.5.86, is reverted to grade Rs.550-750(RS) with immediate effect, as double ad hoc promotion is not covered under the rules. He will, however, continue to work in grade Rs.550-750(RS) on ad hoc basis till the selection is finalised.

Compliance of the above orders may be advised promptly.

This has got the approval of the competent authority.

S. Divisional Personnel Officer, Northern Railway, Lucknow.

Copy for information and necessary action to:-

1) Sr.DSTE/LKO.

2) CTT/LKO, 3) Supdt.Bills,

+) Sr.DAO

GM(P)/NDLS in reference to CPO's D.O.letter No. 754E/147/J/EIIB dated 14/22-7-87.

Before the Hubbe Administrative Internal Acianaber Dench Helahabad Naud Kumay vs G. M. Mirihi hokulwaja Olkas

150 561E/6-2/3/4-Cysi

An 2

AD HOC

Lucknow Dated: 1.5.1986.

MOTICE

Shri Nand Kumar CTO in grade is, 550-750(RS) is hereby allowed to work as Duperintendent. Telephona Operator grade is. 700-200 (RS) with effect from 4.4.1936 (PN) vice Shri N.P.Srivestava, Superintendent, Telephone Sick and retired from 30.4.86.

This has the approval of DRM/LEO.

N.B. This is purely temporary local arrangement and confor no any prescriptive right over his seniors.

SD/-

for Sr. Mivl. Personnel Officer.

Lucknow.

C/1. Sr. DETE/LHO.

2. Sr. DAO/LEO.

3. GTI/I/LEO

6. Supdt Telephone Operator/Luckmu.

5. Mard Muser Suidestava.

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360-400 F. optr 330-530 369/2 360/2	500/-260-400 0.T.O. 550-560	7024-260-400 5.1.0. 330-566.	302/ ₂ 250-400 5.1.0. 530-560	503/-260-400 J.T.O. 550-560	400/-260-400 3-11-0 330-560	300/->30-550 S.I.O. 425-700	452/-530-560 425-100	515/-\$50-560 S.T.O 425-700	Post Fost Tron 1.0.02	Present Proforms of The	121	
360/2 3/0/2	350/- 340/-	330/- 340/-	550/ 540/-	350/- 340/-	416/- 428/-	425/- 4.0/-	455/- 470/-	-/245 - 1658 -/245	Tiese Fro	Actual 350	N. W.	
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AMO.

Before the Hen. Adminished The bound Acha habad Bouch Allababet. Nand Kumor W Cell, Kinthen Landeraye NORTHERN RAILWAY

Divisional Office Hazratganj, Lucknow

No. 561E/6-2/Tele.Operator

Dated: Nov. 25 H

,1983

he General Manager (P) M.Rly. Hd. Ors. Office, Baroda House, NAM DELHI.

Erren

Sub: 1212 Sanctioned strength of Talephone Operators in connection with restructing of the Cadre.

Ref: Your letter No. 754E/147/Eiib dated 5-11-83 and 22-11-1983.

No 10 ****

Sanctioned strength of Telephone Operators and names of Operators working in grade R. 550-750(RS) has already been sent to your vide this office letter of even no. deted 15-11-1983. However the same information alongwith names of Operators in Gr. 425-700(RS) having non-fortuious service as on 30-9-83 are sent herewith.

S1.	N ame	SC/	Grade	Date from	Wan Cambian
No.	S/SRI	ST	GINGS	which officiating	Non-fortuous service as on 30-9-83
1.	PC Bhattacharya NP Srivastava RC Lal NK Srivastava	**	550,-750 -do- -do-	1-8-83 -dcdc-	2 monthsdodo-
5. 6. 7. 8. 9. 10.	Thekur Din Remeshwer Pd. B.P.Sherme Ramji Reizeda K.K. Sheh Umrao Singh R.S.Sherma	SC	425-700 -do= -do= -do= -do= -do=	31_7-70 XX8X88 1-3-8-3 do do do do	2 months -dodododo-

For Divi., Rly. Manager.

Befor the Hubb Alminishedur Tribund Alababab Beuch- Albhabad Mand Kung is all Northern Rockways

NORTHERN RAILWAY

No.56(E/TT-T/Tele-Op

Divisional Office, Lauxnow. Dt. 9.1.1987.

As a result of resonciliation with the associate finance, cadre strength of various catogories in S&T Depptte, as shown ow, has been concurred by or. D40/Lucknow.

1. Telephone Oprator 2do- 3do- 4do-	Enetion strengt 700-900 2 550-750 5 425-700 8 330-560 27 260-400 23	h Remarks vottded subject to provision of LR in the lowest category as par extent orders i.e.in para 16 &17 of Boards Dettor.
6. I.W.T.I/C 7. I.W.T. 8. W.O.P.I 9.: W.O.P.	425-640 1 / 425-640 2 / 330-560 1 / 330-560 6	
10. Wireless Khalasi 11. Chowkidar 12. Chowkidar 13. Office Khalasi 14. Office Khalasi 15. Safai Wala	195-232 4 200-250 17 196-232 21 200-259 6 196-232 7 196-232 1./	

for or. Divl. Account. Officer, Lucknow.

copy to:-Sr.DAn/LKO,

Gr. DSTE/LKO,

All Signal Inspectors on IIc

CTI/LKO: and BSB.

Befor the House Administration Juliania Allahabed Bench- Allahabed, An. 6 Nand Kuma 13 all Molhen Ray Cary with Divisional Office, Hazratganj, Lucknow.

Notice.

The following promotions are hereby ordered with immediate effect:-

B.R. Kureel, Asstt. Supdt. Gr. 550-750(RS) under PWI/TD/SLN is temporarily promoted to liciate as Supdt. Gr. 700-900 against existing value.

```
Sri Ram Bali Singh, Hd. Clerk/AEN/FD
       Sri R.D. Sharma.
Sri R.K. Vishwakarma,
                                                 AEN/PBH.
IOW/PRG.
                                        -do-
       Sri T.N.Dwivedi
Sri R.N.Pandey
                                        -do-
                                                 IOW/L.
                                        -do-
       Sri M.L. Rajpai
                                                 AEN/BSB
                                                 AEN/II/LKO.
                                        -do= |
      Sri P. Misra
Sri D. Singh
Sri D. M. Daval
                                        -do-
                                                Works.
                                        -do-
                                                SEN/LKO.
            D.M.Dayal
      Sry D.M.Dayar
Sri Ram Patan (S/C)
11.
                                        -do-
                                                -do-
                                        -do-
      Sri R.K.Singh
Sri R.Y.Yadav.
                                                PWI/FD.
                                                IOW/Estate.
                                        -do-
                                        -do-
                                                IOW/JMJ.
```

Item No. 2 to 13 are temporarily promoted to officiate as Asstt. Supdt. Gr. 550-750 (RS) purely on adhoc basis pending selection, for 3 months.

This has the approval of Sr. D.P.O.

Sd/-

For Sr. Divl. Personnel Officer Lucknow.

No: 752E/6_2/Engg/85.

Dated: October 18th, 1985.

Copy forwarded for information and necessary

D.S.E. (C)/LKO.

Sr.DAO/LKO.

4. AEN/FD, BSB, PRG, PBH. Supdt. (PB).

Before the Hubbs Adminished in trends

Maria Kura 13 a. M. Northern Railingsolling

No. 752E/6-2/Engg./85.

Divisional Office, Lucknow. dt.1 Sept.86.

An. 7

NOTICE.

The following promotions are hereby ordered:-

Shri M. Basumatta Asstt. Supdt. Gr. 550-750 (RS) is Tempy. promoted to Offtg. & as Supdt. Gr. 700-900 (RS) with immediate effect against existing vacancy.

- 2. Shri Mohinder Singh Asstt. Supdt. Gr. Rs. 550-750 (RS) is tempy. promoted on A Adhoc as Supdt. Gr. 700-900 (RS). with Ammediate effect.
- 3. Shri Ram Bali Singh Asstt. Supdt. Gr. Rs. 550-750 (RS) under AEN/FD is tempy promoted to officiate as Supdt. Gr. Rs. 700-900 (RS) with immediate effect. on adhorbasis.
 - 4. Swri J.P.Shukla Sr. Clerk Gr. 330-560 (RS) under PWI falmau is tempty. promoted as Hd. Clerk Gr. Rs. 425-700 (RS) with effect from 1.1.84 and allowed to continue at the same place.
 - Shri S.L. Srivastava Sr. Clerk under PWI Dalmau Gr. Rs. 330-560 is tempy. promoted as Hd. Clerk Gr. Rs. 425-700 (RS) with effect from 1.1.84 and allowed to continue at the same place of posting.

This has the approval of Sr. D.P.O.

sd/-

For Divl. Rly. Manager, Lucknow.

Copy to: -

- 1. DSE-C. Lucknow.
- 2. Sr. DAO/LKO.
- 3. AEN/FD
- 4. PWI/Dalmau.

Betore the Hubble Adminishedow Tribunal.
Melekalander Morther Railway.

Maril Kumar K C. H. Norther Railway.

MORTHERN RAILWAY.

An 8.

No. 961_E/URMU/Impl./85

Divisional Office. Lucknow.

Dated 15.5.87

Sr. Dos/LKo Sr. DSTE/LKO, SS/PBH LF/LKO, IOW(Estate)/LKO, EXPLIKO, Shed ASSET/SLN

> Sub: Divisional Implementation committee Meeting with URMU scheduled to be held on 26.5.87.

The Divisional Implementation committee Meeting with URMU has been fixed on 26.5.87 in committee room, DRM's office Lucknow at 11.00 hours.

The following representative's of URMU will attend the meeting and they may be spared well in time to attend it.

ri Chunni Isl, Instructor, Loco shed/LKO

President

2. Shri M.H.Khan, SS/PHH (Under suspension)

Divl. Secy.

3. Shri R.A. Chaturvedi, TXR/LKO

Asstt.Divl.Sec:

4. Shri R.K.Singh, Hd. Clerk/IOW(Estate)/LKO

safell. It is old .

_do _

5. Shri Nand Kumar, Mb/LKO

_do _

6. Shri Bhullan Sharma, CTXR/BSB

Branch Secy.

They may be allowed special casual leave and passes as admissible under the rules.

Copy to:

for Divl.Railway Manager, Lucknow.

- 1. ADRM(T) & ADRM(OP) for information please.
- 2. SO/RPF for allowing entry of the above Union Officials on 26.5.87.